

Oil Reserves

280. SHRI SANAT KUMAR MANDAL:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the recoverable reserves of India's oil wells, now under production, will last for only 26 years;

(b) if so, whether the Government have taken up any projects to enhance the recoverable reserves from the fields currently under production and those under exploration;

(c) if so, details thereof; and

(d) the present local production of oil and how it falls short of the annual demand making India a net importer?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) At the present rate of depletion, the present balance recoverable oil reserves would sustain a production for about 24 years.

(b) and (c) Yes, Sir. Apart from the exploration projects initially included in the current plan, Government have approved an Intensified Exploration programme to increase the hydrocarbon reserves in the country. The additional exploration programmes include the National Seismic grid, deep sea exploration and exploration in frontier areas.

(d) While 27.02 million tonnes of Crude Oil was produced indigenously during 1993-94, about 30.82 million tonnes was imported during the period.

Coal Based Power Plants

281. SHRI SUSHIL CHANDRA VARMA:

Will the Minister of COAL be pleased to state:

(a) whether any MOU has been signed in respect of private sector coal based power plants;

(b) if so, the details thereof; and

(c) the details of the private sector projects which have been provided coal linkage during 1992-93, 1993-94 and 1994-95 (upto September, 1994)?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) & (b) According to available information 36 coal/lignite based power projects have been entrusted for execution to the private promoters. Total estimated capacity of these projects is about 27,000 mega watt (MW).

(c) During the year 1992-93, 1993-94 and 1994-95 (upto September, 1994) long term coal linkage (including interim linkage) have been indicated for ten private sector utility power stations, subject to, wherever required, finalisation of commercial agreements between the coal company and the concerned power generating companies.

Ground Water Recharge

282. SHRI SOBHANADREESWARA RAO VADDE:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government have approved a ground water recharge scheme;

(b) if so, the salient features thereof and the capital outlay involved therein;

(c) whether the experimental projects are likely to be taken up in the critical areas of Andhra Pradesh;

(d) if so, the details thereof;

(e) the estimated cost of recharge with injection well technique and spreading channel technique;

(f) which of these technique is being envisaged for Andhra Pradesh; and

(g) the steps proposed to be taken to harness the natural flow for useful purposes in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) & (b) Yes Sir. The Government has sanctioned a scheme for 'Studies in Recharge of Ground Water' at an estimated cost of Rs. 367 lakhs. The scheme envisages (i) exploratory studies for artificial recharge of ground water in Amravati and Jalgaon districts of Maharashtra and Gauribidanur and Mulbagal talukas of Kolar district of Karnataka, (ii) Pilot Operation Recharge Studies in the National Capital Territory of Delhi and the Union Territory of Chandigarh and (iii) Construction of percolation tanks and sub-surface dykes.

(c) At present there is no such proposal.

(d) Does not arise.

(e) & (f) The modalities and the cost of the ground water recharge schemes in Andhra Pradesh are to be worked out by the State Government.

(g) The Central Ground Water Board has formulated a new scheme to assist the State Governments in recharge of ground water.

Irrigation Projects

283. SHRI RAM TAHAL CHOUHARY:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the disputes erupt among various Government departments while implementing irrigation projects as a result of which the irrigation projects are not implemented in time and in proper manner;

(b) if so, the steps taken by the Government to obviate such disputes;

(c) whether the Government have issued any directions/guidelines in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF

URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) Reports about disputes among various Government Departments leading to delay in implementation of Irrigation Projects have not been received at the Centre. One of the important reasons for delay in implementation of projects is difficulties in acquisition of land both private and forest.

(b) to (d) As per the guidelines for appraisal of the irrigation projects clearance from environmental and/or forest angles is a pre-requisite for investment clearance of an irrigation project. To ensure proper coordination between various departments. State Governments have also been advised to set up state level multi-disciplinary Unit for considering various aspects of a project before its submission to the Central Water Commission for techno-economic appraisal. On the projects involving inter-State issues such as sharing of water of an inter-State river and submergence in other states, the State Government is also required to obtain concurrence of the concerned State Governments before their investment clearance.

[English]

Gas to Fertiliser Units

284. SHRI SULTAN SALAHUDDIN OWAIISI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether in an effort to salvage the rabi season hit by the slippages in import availability and indigenous production of urea, the Government has taken a decision to give gas priority to fertiliser units;

(b) whether the Government propose to give gas to all the fertiliser units;

(c) if so, the number of fertilisers units which have been provided the gas; and

(d) to what extent it has been helpful to the fertiliser industries?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) The fertiliser sector has always received priority in the allocation and supply of gas.

(b) Gas is being supplied to all gas-based fertiliser units.

(c) At present gas is being supplied to fourteen fertiliser units.

(d) These units were supplied 17.95 MMSCMD during April-September, 1994.

Deportation of Foreigners

285. SHRI CHITTA BASU:
SHRI PHOOL CHAND VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware of the growing tension in the North-Eastern States on the issue of deportation of foreigners;

(b) if so; whether the Government have recently worked out any policy/guidelines for the deportation of these foreigners; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) Yes, Sir.

(b) and (c) There are standing instructions to the States and Union Territories that those who came to India from erstwhile East Pakistan/Bangladesh after the 25th March, 1971, would be sent back to Bangladesh. Discussions have been held with the Government of Bangladesh during this year regarding the modalities of handing over of infiltrators/illegal migrants who have crossed into India.

LPG Stores

286. SHRI ANKUSHRAO RAOSAHEB TOPE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Indian Oil Corporation propose to set up same refrigerated LPG Stores;

(b) if so, the places where these stores are proposed to be set up;

(c) the total storage capacity of each of these stores;

(d) the existing storage capacity available in the country;

(e) whether it is first time that an alliance has been formed between oil and computer industry;

(f) if so, the main functions of this alliance;

(g) whether any Technical Steering Committee has been set up under the strategic alliance to critically evaluate hardware/software and human resources requirements; and

(h) if so, the time by which the report is likely to be submitted by the Committee?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c) Yes Sir. Indian Oil Corporation Limited is setting up refrigerated bulk LPG storage at Kandla. The total storage capacity envisaged is 30TMT.

(d) The existing total LPG storage capacity in the country is about 186 TMT.

(e) & (f) Yes Sir. The main objective of this